

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1971
ANSWERED ON:05.12.2006
ST STATUS TO KOL TRIBE
Singh Kunwar Rewati Raman

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether people belonging to Kol tribe have been given the status of a tribe in the States of Orissa, Chhattisgarh, Uttaranchal, Jharkhand, Rajasthan and Madhya Pradesh; and

(b) if so, the reasons for not giving recognition to the Kol tribe in other States including Uttar Pradesh ?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) & (b): Kol Tribe has been notified as Scheduled Tribe in the States of Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Maharashtra and Orissa only.

The list of Scheduled Tribes in relation to a State or Union Territory is notified under the provisions of Article 342 of the Constitution of India. Accordingly, the list of notified Scheduled Tribes is State / Union Territory specific. Before any community can be considered for inclusion in the Scheduled Tribes list of any State / UT it must fulfill the criteria adopted by Government of India for identification of a community i.e.:

(i) Indications of primitive traits,

(ii) Distinctive culture,

(iii) Geographical isolation,

(iv) Shyness of contact with the community at large and

(v) Social and economic backwardness The Government on 15-6-1999 has approved the modalities for determining the claims for inclusion in, exclusion from and other modifications in the list of Scheduled Castes and Scheduled Tribes. According to these modalities only those proposals, which have been recommended by the concerned State Government and the Registrar General of India as well as the National Commission for Scheduled Castes and Scheduled Tribes (now the National Commission for Scheduled Tribes) are to be considered and legislation amended.

The proposal for inclusion of Kol community in other States including Uttar Pradesh have been processed as per approved modalities.